

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2525 of 2020 IN**  
**Company Appeal (AT) (Insolvency) No. 641 of 2020**

**IN THE MATTER OF:**

**Pramod Kumar Hendre**

**...Appellant**

**Versus**

**Print House India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Akshat Singh, Mr. Gaurav Mitra and Mr. Bhanu Gupta, Advocates**

**For Respondents :**

**Mr. Rohaan R. Sonawane, Mr. Rahul Gupta, Mr. Srikant Shubham Mr. Kumar Anurag Singh, Mr. Dinkar Singh, Advocates**

**Mr. Arpan Behl, Mr. Dhruvad Vaghani and Mr. Zain Maqbool, Advocates for R-2**

**Mr. Zain A. Khan, Advocate for R-3**

**ORDER**

**(Through Virtual Mode)**

**19.10.2020** Mr. Akshat Singh, Advocate representing the Appellant in ‘*Company Appeal (AT) (Insolvency) No. 641 of 2020*’ submits that he has instructions to withdraw the appeal. I.A. No. 2525 of 2020 has been moved in this regard. It is submitted that the Appellant wishes to withdraw the appeal which has been preferred against the approval of ‘resolution plan’. In view of the prayer ‘*Company Appeal (AT) (Insolvency) No. 641 of 2020*’ stands dismissed as withdrawn.

‘*Company Appeal (AT) (Insolvency) No. 417 of 2020 and other connected appeals*’ be delinked from this appeal and be posted on **12<sup>th</sup> November, 2020**, the date which is already fixed.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**